

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.9517/2024

(Arising out of impugned final judgment and order dated 04-03-2024 in CRP No.13558/2023 passed by the High Court of Karnataka at Bengaluru)

ASIANET NEWS NETWORK PVT. LTD. & ORS.

Petitioner(s)

VERSUS

DIVYA SPANDANA @ RAMYA

Respondent(s)

(FOR I.R.)

Date : 02-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Sudharsan Suresh, Adv.
Mr. Vikram Hegde, AOR
Mr. Abhinav Hansaraman, Adv.
Mr. Sainath Dm, Adv.
Ms. Ananya Krishna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar